

**GOVERNMENT OF INDIA
MINISTRY OF COAL**

**LOK SABHA
UNSTARRED QUESTION NO. 816
TO BE ANSWERED ON 26.06.2019**

Pollution of Rivers by Coal Company

816. SHRI ANIL FIROJIYA:

Will the Minister of COAL be pleased to state:

- (a) Whether the subsidiary companies of the Coal India Limited (CIL) including Central Coalfields Limited (CCL) and Bharat Coking Coal Limited (BCCL) are polluting the rivers in the country;
- (b) if so, the details thereof, company-wise;
- (c) whether the Government has conducted any study/assessment in this regard;
- (d) if so, the details thereof; and
- (e) the steps taken being taken by CIL to check the pollution of rivers?

ANSWER

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a) & (b): Mines and washeries of Coal India Limited subsidiaries take safeguard as per Environmental Impact Assessment / Environmental Management Plan (EIA/EMP), approved by Ministry of Environment Forest and Climate Change (MoEF&CC) to prevent pollution to rivers, streams etc.

(c) & (d): As mandated under the Environment Impact Assessment (EIA) Notification, 2006, under the Environment (Protection) Act, 1986, coal mining projects undertake EIA studies and prepare Environment Management Plans (EMPs) which are then examined by the sectoral Expert Appraisal Committee (EAC). After recommendation of the EAC, Ministry of Environment Forest and Climate Change (MoEF&CC) grants of Environment Clearance (EC) with certain stipulations.

(e): Environment Management Plan (EMP) is implemented along with compliance with stipulations of Environment Clearance as measures against river pollution due to coal mining.
